

M/s Prathvi Coal Pvt Ltd (Corporate Debtor)

List of creditors as on insolvency commencement date:-

S. No	Name of Creditors	Address	Amount Claimed by The Creditors (In Rupees)	Amount Admitted (In Rs. Rupees)	Security Interest.if Any,in respect of such claim (in Rupees)
1.	Mr. Ashutosh Gupta	9/283, Sector -3 , Rajinder Nagar , Sahibabad , Ghaziabad , Uttar Pradesh - 201005	678625.00	400000.00	None
	TOTAL		678625.00	400000.00	None



Date :- 26.11.2022

(RANJAN CHAKRABORTI)

Place :- Delhi

Interim Resolution Professional- M/s Prathvi Coal Pvt Ltd

Regn. No. IBBI/PA-002/IP-N00541/2017-2018/11618

Ph. No. 9811703727, Mail-Id :- ranjanns@gmail.com

Regd. Office :- 1/22, Second Floor ,Asaf Ali Road , New Delhi-110002.

E-mail(Regd.) :- ranjanns@gmail.com

Process specific email :- prathvicoal@gmail.com

REPORT CERTIFYING THE CONSTITUTION OF COMMITTEE OF CREDITORS

1. The application for Corporate Insolvency Resolution Process filed by Mr. Ashutosh Gupta under section 9 of the Insolvency and Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy (Application fo Adjudicating Authority) Rules 2016 was admitted by NCLT Delhi Bench Court-III vide order no **IB- 65/ND/2020** dated 04.11.2022 where in the undersigned, was appointed as Interim Resolution Professional who is directed to take necessary actions In accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India.

2. The registered office of M/s. Prathvi Coal Pvt. Ltd. (corporate Debtor) is situated at 102, 1ST FLOOR, AJNARA TOWER LSC SAVITA VIHAR DELHI DELHI - 110092 (address of the Registered Office as per MCA data.) , although no establishment of the company could be traced there by repeated visit to trace it.

3. In Compliance with Section 13, Section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankrupicy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 (here in after called 'Regulations'), a public announcement :-

a. intimating the commencement of Corporate insolvency Resolution Process of M/s. Prathvi Coal Pvt. Ltd. and

b. calling the creditors to submit the proof of claims was made on Financial Express , New Delhi Edition...) and on JanSatta (Hindi – New Delhi Edition).

4. The last date of submission of claims was 19.11.2022

5. the public notice sought proof of claims from financial creditors in form C as stipulated in Regulation 8. Till the last date of claim the undersigned interim professional has not received claims from the following financial creditors.

SI No	Name of the Financial Creditor	Amount of claim
Nil	Nil	Nil



6. The public notice sought proof of claims from operational creditors in form B as stipulated in Regulation 7. Till the last date of claim the undersigned interim professional has received claims from the following , operational creditors :-

SL.No	Name of the Operational Creditor	Amount of claim (admitted)
1	Mr. Ashutosh Gupta	Rs.400000.00

7. The public notice sought proof of claims from other creditors in form D/Form E as stipulated in Regulation 9. Till the last date of claim the undersigned interim professional has received claims from the following workman /employee/Authorised representative of workmen and employees

SL. No	Name of the Other Creditor	Amount of claim
Nil	Nil	Nil

8. The undersigned Interim Resolution professional has verified the claims of the aforesaid creditor and in the absence of the books of accounts as suspended directors have not yet provided the same , have depended on the claim received in response of Public Announcement and petition filed by actual applicant of the case. Individual intimation by sharing the Public Announcement to Compulsorily Convertible Debenture Holders has been pursued by vigorous perusal of RoC data of the Company from inception period. For other creditors the undersigned IRP is pursuing for detail with the suspended management and the person as was assigned by Suspended Director for providing informations and records. The CoC has been constituted on the basis of claim received till date.



9. The list of creditors is being filed with **Hon'ble National Company Law Tribunal** in compliance with Regulation 13 (2)(d).

10. In compliance with Section 21(1) of the Code the undersigned interim resolution professional certifies the constitution of the Committee of Creditors which consists of the following creditors.

a. Mr. Ashutosh Gupta .



Date :-26.11.2022 (RANJAN CHAKRABORTI)
Interim Resolution Professional- M/s Prathvi Coal Pvt Ltd
Place :- Delhi Regn. No. IBBI/PA-002/IP-N00541/2017-2018/11618
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